

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
11-07-2024 AT 10:30 AM**

IA(CA) 159/2024, CP (CAA) No. 07/230/HDB/2024
u/s. 230 of Companies Act, 2013

IN THE MATTER OF:

M/s. Anaika Industries Ltd (Demerged Company 1) , M/s. Yatnam Lab Ltd (Demerged Company 02), M/s. Veer West Reality India Pvt Ltd (Demerged Company 3), M/s. Hetero Labs Ltd (Resulting Company 1), M/s. Anaika Reality Pvt Ltd (Resulting Company 2), M/s. Anaika Infraventures Pvt Ltd (Resulting Company 3), M/s. Anaika Properties Pvt Ltd (Resulting Company 4) & Their Respective Share Holders & Creditors **...Petitioner**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Smt Kusum Yadav, Assistant RD from RD office and representing the ROC present physically.

Mr Deowarat Vasantrao Meshram, Assistant OL from OL office present physically.

Learned Counsel Mr VB Raju, for petitioner present physically.

It is stated that observations of ROC have been filed whereas the RDs observations are not filed, at request two weeks' time granted as a last chance and thereafter compliances within 10 days. For final report, call on 08.08.2024.

IA(CA) 159/2024

Learned counsel Mr VB Raju, for company petitioner stated that this IA is not related to this case. Let the court officer verify the same and report why this application is listed under this case.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)